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* IN THE HIGH COURT OF DELHI AT NEW DELHI

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+ W.P.(C) 3125/2021 & CM APPL. 18918/2021

FOUNDATION FOR INDEPENDENT JOURNALISM & ORS.

..... Petitioners

Through Ms. Nitya Ramakrishnan, Sr.

Advocate with Mr. Prasanna S., Ms. Vinoothna Vinjam & Mr. Yuvraj

Singh Rathore, Advocates

versus

Through

UNION OF INDIA & ANR.

..... Respondents

Mr. Chetan Sharma, Ld ASG with

Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Mr. Taha Yasin, Mr. Vinay Yadav, Mr. Akshay Gadeock, Mr. Amit Gupta & Mr. Sahaj Garg,

Advocates for R-1

Mr. Vikramjeet Banerjee, Ld. ASG with Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Mr. Taha Yasin & Mr. Tathagat Sharma, Advocates

for R-2

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+ W.P.(C) 3659/2021 & CM APPL. 18916/2021

QUINT DIGITAL MEDIA LIMITED & ANR. Petitioners

Through Ms. Nitya Ramakrishnan, Sr.

Advocate with Mr. Prasanna S., Ms. Vinoothna Vinjam & Mr. Yuvraj

Singh Rathore, Advocates

versus

UNION OF INDIA & ANR.

..... Respondents

Through Mr. Chetan Sharma, Ld ASG with

Mr. Kirtiman Singh, CGSC with Mr.





Waize Ali Noor, Mr. Taha Yasin, Mr. Vinay Yadav, Mr. Akshay Gadeock, Mr. Amit Gupta & Mr. Sahaj Garg, Advocates for R-1 Mr. Vikramjeet Banerjee, Ld. ASG with Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Mr. Taha Yasin & Mr. Tathagat Sharma, Advocates for R-2

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+ W.P.(C) 5973/2021 & CM APPL. 18880/2021

PRAVDA MEDIA FOUNDATION

..... Petitioner

Through

Ms. Nitya Ramakrishnan, Sr. Advocate with Ms. Aaditya

Vijaykumar, Ms. Akshita Katoch, Mr. Vinoothna Vinjam & Ms. Namrata

Mohapatra, Advocates

versus

UNION OF INDIA & ANR.

..... Respondents

Through

Mr. Chetan Sharma, Ld ASG with Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Mr. Taha Yasin, Mr. Vinay Yadav, Mr. Akshay Gadeock, Mr. Amit Gupta & Mr. Sahaj Garg,

Advocates

Mr. Vikramjeet Banerjee, Ld. ASG with Mr. Kirtiman Singh, CGSC with Mr. Waize Ali Noor, Mr. Taha Yasin & Mr. Tathagat Sharma, Advocates

CORAM: HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

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 $\overline{07.07.2021}$





Proceedings have been conducted through video conferencing.

Learned ASGs appearing on behalf of the Respondents/UOI submit that a transfer petition has been preferred by the Union of India before the Hon'ble Supreme Court. Time is sought on behalf of the Respondents to file counter affidavits.

Time as prayed for is granted. Let counter affidavits be filed before the next date of hearing with advance copy to learned Counsel for the Petitioner.

List on 20.08.2021.

CHIEF JUSTICE

JYOTI SINGH, J

JULY 7, 2021/rk